

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-133(PB)/2017**

**IN THE MATTER OF:**

Avinash Singh

Vs.

.... Applicant

Applied Electro Magnetics Pvt. Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 29.06.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/  
Petitioner

: Shri Sushant Kumar, Advocate

**ORDER**

Learned Counsel for the petitioner states that he has instructions from the petitioner to withdraw the petition.

Dismissed as withdrawn.

Sol- \_\_\_\_\_

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sol- \_\_\_\_\_

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

29.06.2017  
V. Sethi